



DIRECTORATE OF INFORMATION & PUBLIC RELATIONS

Government of Mizoram

Page Links: <https://dipr.mizoram.gov.in/post/revised-guidelines-for-containment-of-covid-19-issued-by-government-of-mizoram>

REVISED GUIDELINES FOR CONTAINMENT OF COVID-19 ISSUED BY GOVERNMENT OF MIZORAM

NO.34/2020-2021

The Chief Secretary Pu Lalnunmawia Chuaungo in his capacity as Chairman, State Executive Committee, State Disaster Management Committee, Mizoram issued an order on 16.04.2020 for the lockdown to be extended upto 3rd May 2020 in Mizoram and also issued guidelines and lockdown measures to be strictly followed by all concerned.

Guidelines to be followed and implemented during the Lockdown Period from 16.04.2020 to 03.05.2020

Following the issuance of Consolidated Revised Guidelines to be taken by Ministries/Departments of Government of India, State/UT Governments and the State/UT authorities for containment of COVID-19 in the country by the Ministry of Home Affairs on 15.04.2020, the Government of Mizoram on 16.04.2020 issued guidelines hereto to be strictly implemented in Mizoram during the lockdown.

A. International & Inter-State Boundary

1. All international boundaries will continue to be closed.
2. All inter-state boundaries will continue to be closed.
3. Movement of vehicles carrying essential commodities and other items, entering inter-state exits at Vairengte and Bairabi will be continue to be allowed. The movement of all passenger vehicles is however prohibited.
4. All border areas in the vicinity of international and inter-state boundaries will be continue to be under strict surveillance.

B. Screening & Quarantine of those entering Mizoram

1. Screening of anyone entering Mizoram will continue to be strictly enforced and implemented. Health & Family Welfare Department will take measures in this regard.
2. All drivers and handymen who are plying vehicles carrying essential goods and other permitted items into Mizoram from outside the state will be housed in government institutional quarantine facilities. Till the time they are involved in the transport of essential goods, they will work from such quarantine facilities without coming into contact with others; they will be permitted to go home, after 14 days, post their last carriage of essential goods. During their stay at the quarantine facilities, family members and others will not allowed to visit them.
3. Drivers and handymen from other states carrying essential goods and other items will continue to work as before, cooking their meals outside the limits of towns and villages as a containment measure. They will immediately leave after unloading of goods without coming into contact with others in the villages and towns. While unloading goods, they will maintain a distance of 6 feet from others.
4. Tankers under All Mizoram Petroleum Dealer Association (AMPEDA) and Mizoram Tanker Drivers Association (MTDA) transporting petroleum products from outside the state will stay at the dedicated designated facility at Vairengte earmarked for them, after unloading the goods. They will work from this facility without coming into contact with their family members.

5. In case of difficulties and hardships en-route, drivers and handymen referred above can contact State Control Room(Toll free 1070, landline 0389-2335842/ 2335837 and mobile 9366331931).
6. Any medical cases(patients) who have been permitted to come home to Mizoram will stay under 'home quarantine' if the Medical Board decides so.(The permission for home quarantine can be given only by the Medical Board set up in each District for the purpose).
7. Everyone who is advised to be under quarantine must register their mobile number on mCOVID-19 mobile application

C. Movement, loading/unloading of goods/cargo

1. All goods traffic (essential goods) from outside Mizoram can continue to ply without permission without passes. However, they will have to submit a declaration using the prescribed form to SDO(C) Vairengte or SDC, Bairabi.

2. Transport and carriage of non-essential goods that aid and augment developmental and infrastructural processes such as steel, cement, sand, bricks and other construction related items will allowed only after prior permission is obtained from the Home Department using the prescribed form for the purpose.
3. All goods manufactured, produced or processed within Mizoram will be allowed transportation within Mizoram only after such permission is granted by the Deputy Commissioner of the District from where such goods originate.
4. As soon as a mobile application for movement, loading/unloading of goods/cargo is developed, the above guidelines may revised if necessary.

D. The following will be functional without the need for obtaining permission

1. Hospitals, nursing homes, clinics, medical laboratories, vaccinations, OST centres, ART centres, ambulance services, blood banks, dispensaries, chemists, pharmacies and other medical equipment shops.
2. Veterinary hospitals, dispensaries, clinics, zoo keeping services, hatcheries and vaccination services.
3. Agriculture, horticulture, sericulture, animal husbandry and fisheries and supporting related services such as seed shops, fertiliser and pesticide shops, animal feed shops and agricultural implements and machineries shops.
4. Banks, Insurance services, ATMs, postal services, blood donation camps/services.
5. Important employees of Church offices who have been permitted to attend their offices, provided such a letter is issued by the Head of the Church Office concerned.
6. Operation of utilities in power & electricity, water(including private water tankers), sanitation & solid waste management (including sweepers and waste collectors), operation of utilities providing telecommunications, internet services, broadcasting and cable service.
7. Petrol/Diesel filling stations, LPG.
8. Ration shops under PDS
9. Distribution of food items and nutrition to pregnant women, lactating mothers and children
10. Collection and distribution of milk and milk products
11. Works under MGNREGS, MPLAD and MLALAD
12. Print and electronic media including newspaper deliveries
13. Loading and unloading of goods/cargo.
14. Movement for the operations of the above

Note : In all the above cases, the concerned Local Level Task Force (LLTF)/ Village Level Task Force(VLTF) must be informed and strict social distancing must be ensured

E. Activities to be allowed with permission

The following will be permitted with the consent of the concerned LLTF/VLTF

1. Essential commodities and groceries, fruits and vegetables, flower shops, poultry, meat and fish shops.
2. Shops for spare parts and oil products of vehicles carrying essential goods. Shops already granted permission to open by DC and such other additional necessary shops such as workshops/puncture works.
3. Cold storage and warehousing services.
4. Private security services in addition to permission already granted by DCs
5. Data and call centres.
6. Shops/establishments which stock non-essential goods that aid and augment developmental and infrastructural processes and provide livelihoods such as steel, cement, sand, bricks and other construction related items.

7. Carpentry workshops, steel fabrication workshops, bakeries, tailoring, weaving and related activities where not more than 5 persons are employed.

F. Educational Institutions, Places of Worship and Public Places

1. All public parks, picnic spots, movie theatres, gyms, community halls, restaurants, shopping complexes, malls and similar public places shall continue to be closed
2. All educational institutions, religious places/places of worship shall continue to be closed
3. Government will look into the feasibility of conducting Board exams which were postponed indefinitely
4. In case of funerals, congregation of more than twenty persons will not be permitted.

G. Travel and movement of people

1. Inter-state and inter-district travel by public is prohibited, with exception to those whose travel is required/necessary for performance of Government duties.
2. LLTFs/VLTFs cannot give any kind of permission for inter-state travel.
3. In case of deaths and medical emergencies, Local Task Forces can give permission to close family members to travel to other places in the state with prior intimation to the Deputy Commissioner concerned

H. Restrictions for the public

1. Assembly of more than 5 persons is prohibited during the operation of the lockdown period.
2. Except for necessary things like buying groceries, essential items of daily need, rations and medicines no one will step out of their houses
3. Unless absolutely required, persons above 65 years of age with pre-existing medical conditions must not step out of their houses.
4. Anyone coming out of their houses for buying/procuring essential services/medicines must cover their mouths using face masks or other such items
5. In all shops and public places, physical distancing of 1 metre must be maintained by everyone.
6. Shops permitted to open must close by 5:00 PM
7. LLTFs/VLTFs are expected to continue enforcing lockdown measures for the public with their localities/villages. They must follow guidelines "Standard Operating Procedure (SOP) for Local/Village Level Task Force" issued in this connection by Disaster Management & Rehabilitation Department vide Circular No.B. 13021 /101 / DMR-2020 dated 25.03.2020.
8. All members and volunteers of LLTFs/VLTFs are expected to register themselves on mcovid-19 mobile application

I. Government Offices

1. Health services, Police, home guards, civil defense, fire & emergency services, disaster management, civil aviation, prisons, excise & narcotics, municipal services, forest field works, PHE, P&E will function without any restrictions(with full strength).
2. All other Government offices - Secretariat, directorates, district administrations and field offices will function. All Group 'A' and 'B' officers will attend office. Group C & D staff will attend upto 33 percent strength via rostering. Secretaries, Head of Departments, Head of Offices will make the necessary roster for ensuring alternate 1/3 attendance of staff strength in these categories. In case of need, they can make arrangements for attendance of office by Group C & D to more than 1/3rd of staff strength.
3. Head of Offices must ensure norms of social distancing are strictly implemented. Employees are expected to invariably use face masks within and outside their offices.
4. Visitors to offices will not be allowed unless prior permission is obtained. Permission in such cases will be given by the officer/staff concerned over telephone/mobile.
5. Head of Departments and Head of Offices must make provisions for hand washing facilities/hand sanitisers at the entry of the office premises.
6. All Head of Offices will be responsible for ensuring public hygiene, cleanliness and sanitization within their offices, availability of water/soap/hand wash must be ensured at hand washing facilities
7. Meetings must be avoided unless absolutely necessary. If communication and consultations are required intercom, landline telephones and mobiles, IT applications (WhatsApp, e-mail, etc) must be used as far as possible.
8. In case of dealings with other Departments and offices, email and other electronic media communication must be used as far as possible.

9. All Departments must make use of Information Technology for delivery of public services. They must immediately seek the assistance of ICT Department in this regard.

J. Other activities

1. Developmental works such as construction of retaining walls/drains/repair of roads/buildings/bridges/earth cutting for roads and other related works will be allowed with the permission of the concerned Deputy Commissioner. Workers must be available on site and no workers must be brought in from outside.
2. Agricultural and horticulture activities, animal husbandry, fisheries and workers in these areas are allowed to function/work without permission. However, the assembly of more than 5 persons in these activities is prohibited.
3. Self employed persons like plumbers, electricians, mechanics and skilled and semi skilled workers in carpentry and constructions will be permitted to work with the permission of LLTFs/VLTFs concerned.
4. Quarrying of stone, block/brick making units, stone crushing units, saw mills can function with the permission of the Deputy Commissioner concerned.
5. Courier services, e-commerce and home deliveries for essentials items such as food items, groceries, medicines and other daily need essentials can function with the permission of the Deputy Commissioner concerned.
6. To ensure strict social distancing and to avoid any crowd, selling of vegetables in markets will continue to be prohibited. However, to facilitate buying of vegetables by the public, measures for the availability of such adequate facilities/spaces will be made by the Deputy Commissioners concerned which in turn will be monitored by LLTFs/VLTFs within their areas.

K. Penal Provisions

Any person violating these lockdown measures and the orders hereto will be liable to be punished as per provisions of Section 51 to 60 of the Disaster Management Act, 2005 besides legal action under Sec. 188 of the IPC.

In case of need, the Government can revise/modify the notification.

Written by: Pratap Chhetri, MIS, IPRO (https://dipr.mizoram.gov.in/posts?author_user_id=39)

Dated: 18th Apr 20 3:48 PM

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